

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-106
(IB)-1913(ND)2019
New IA/3253/2024

IN THE MATTER OF:

Indian Bank

.....Applicant

Vs.

M/s. Nimitiya Hotel And Resorts Limited

.....Respondent

SECTION

U/s 7 of IBC (CIRP)

Order delivered on 01.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

For the RP : Mr. Navneet Gupta, RP with Mr. Manuj Nagrath Adv.

ORDER

New IA/3253/2024:-

This is an application filed under Section 60(5) of IBC, 2016 for bringing on record the progress and status report for the period 01.03.2024 to 20.05.2024. Heard the submission made by Ld. Counsel on behalf of the Resolution Professional who submitted that the Resolution Plan has also been approved by the CoC and the same is under consideration of this Adjudicating Authority and therefore the progress report has been filed. In view of this, the progress and status report for the period 01.03.2024 to 20.05.2024 is taken on record with just exceptions. The present application i.e. New IA/3253/2024 is **disposed of.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)